

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4411
ANSWERED ON:21.12.2011
SPECIAL MAGISTRATE IN DISTRICTS
Sainuji Shri Kowase Marotrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Union Government proposes to appoint special magistrate in every district of the country with a view to check corruption;
- (b) if so, the details thereof; and
- (c) the present status of the proposal?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (c) No, Madam. As far as CBI is concerned, there were 46 Courts of Special Judges & 10 Courts of Special Magistrates functioning for CBI cases all over the country. The Central Government had earlier decided to set up 71 additional special courts exclusively for the trial of CBI cases in different States. Orders have been issued for setting up of 70 such courts. Out of these, 48 Courts have already started functioning.

The State-wise details of the courts which were already functioning are at Annexure-A and State-wise details of the newly created additional courts which have become functional are at Annexure-B.